Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade
Maulana Azad Road, New Delhi 110011
Norms Committee-III
Para 4.7 Decision

Meeting No. 12/82/2017 of 2017-18 dated 20.03.2018 (actually held on 26.04.2018 and 04.05.2018) considered the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri J.V. Patil, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.
Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Consultant, Technical Expert Pharmaceuticals
Consultant, Technical Expert Chemicals
The committee went through the minutes of earlier meeting No. 11/82 dated 20.03.2018 (actually held on 19.04.2018 and 20.04.2018) and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted. The Committee does not approve SCOMET items and all applicants are understood.

MEETING NUMBER : 12/82-ALC4/2017 **MEETING DATE** : 20.03.2018
(actually held on 26.04.2018 and 04.05.2018)

1	**Case No.:89/12/82-ALC4/2017**	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01044/AM18/	RLA File :07/24/040/00269/AM16/	Lic.No/Date:0710109032 12.11.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
Dicloxacillin 500mg Capsules (Dicloxacillin Alternova 500mg) (2070000)= 1035 KG	1 No.	Dicloxacillin Sodium BP/EP/USP/IP	535.0 mg/capsule

RA concerned may take further necessary action as per above decision of NC

2	**Case No.:90/12/82-ALC4/2017**	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01045/AM18/	RLA File :07/24/040/00371/AM16/	Lic.No/Date:0710109369 04.02.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
DICLOXACILLIN 500MG CAPSULES (DICLOXACILLIN ALTERNOVA 500MG) (1510000 Nos) =750KG	1 No.	Dicloxacillin Sodium BP/EP/USP/IP	535.0 mg / 500 mg capsule
DICLOXACILLIN 250MG CAPSULES (DICLOXACILLIN ALTERNOVA 250MG) (390000Nos) =97.50KG	1 No.	Dicloxacillin Sodium BP/EP/USP/IP	267.50 mg/250 mg capsule

RA concerned may take further necessary action as per above decision of NC

Case No.:92/12/82-ALC4/2017	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
HQ File :01/82/050/01047/AM18/	RLA File :07/24/040/00372/AM16/	Lic.No/Date:0710109368 04.02.2016	

3

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
AMOXICILLIN 250 MG+ FLUCLOXACILLIN 250 MG CAPSULES (95000x1x100)-4750 KG	1 No.	1	AMOXICILLIN TRIHYDRATE BP/EP/USP/IP	292.68 mg /capsule
		2	FLUCLOXACILLIN SODIUM BP/EP/USP/IP	267.34 mg / capsule
AMOXICILLIN 125 MG+FLUCLOXACILLIN 125 MG/5ML ORAL SUSPENSION (BOTTLES) (100000x1x100 ml) 500 KG	1 No.	1	AMOXICILLIN TRIHYDRATE BP/EP/USP/IP	3012.83 mg /bottle
		2	FLUCLOXACILLIN SODIUM BP/EP/USP/IP	2.752 mg /bottle

RA concerned may take further necessary action as per above decision of NC

Case No.:101/12/82-ALC4/2017	Party Name:VERDANT LIFE SCIENCES PVT LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
HQ File :01/82/050/01056/AM18/	RLA File :26/24/040/00019/AM16/	Lic.No/Date:2610012744 02.03.2016	

4

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.		Import items	Qty. Allowed kg/kg
CARISOPRODOL	Nos.	1	Propionaldehyde Liquid	1.024
		2	Dimathyl Carbonate Liquid	0.80
		3	Mono Isopropylamine Liquid	0.737
		4	Para Formaldehyde	0.390

			Solid	
		5	Methanol Liquid	0.121
		6	Caustic Soda Flakes Liquid	0.975
		7	Chloroform Liquid	0.183
		8	Palladium carbon Solid	0.164 gm/kg
		9	Trichloro Acetic Acid Solid	1.28 kg/kg
		10	Sodium Cyanate Solid	0.508 kg/kg
		11	Toluene Liquid	0.664 kg/kg

RA concerned may take further necessary action as per above decision of NC

5	**Case No.:94/12/82-ALC4/2017**	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01049/AM18/	RLA File :07/24/040/00027/AM17/	Lic.No/Date:0710109714 26.04.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
AMOXICILLIN 1gm tablet (40000X1000S) 40000.00KG	1 gm tablet	AMOXICILLIN TRIHYDRATE BP/EP/USP/IP	1170.558 mg/tablet

RA concerned may take further necessary action as per above decision of NC

6	**Case No.:99/12/82-ALC4/2017**	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01054/AM18/	RLA File :07/24/040/00162/AM17/	Lic.No/Date:0710110234 10.08.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Item of Export	Quantity	Item of Import	Quantity Allowed
DOXYCYCLINE 100MG DISPERSIBLE TABLETS (Eq. to anhydrous doxycycline100mg) 1028278 Tabs (102.83 Kg)	numbers	DOXYCYCLINE MONOHYDRATE BP/EP/USP/IP	106.17 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

7	**Case No.:91/12/82-ALC4/2017**	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**

HQ File :01/82/050/01046/AM18/	RLA File :07/24/040/00226/AM17/	Lic.No/Date:0710110517 17.10.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
DICLOXACILLIN 500MG CAPSULES 1035 KG	1 No.	Dicloxacillin Sodium BP/EP/USP/IP	535.0 mg / 500 mg capsule
DICLOXACILLIN 250MG CAPSULES 90 kg	1 No.	Dicloxacillin Sodium BP/EP/USP/IP	267.50 mg/250 mg capsule

RA concerned may take further necessary action as per above decision of NC

8	**Case No.:98/12/82-ALC4/2017**	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01053/AM18/	RLA File :07/24/040/00257/AM17/	Lic.No/Date:0710110670 18.11.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Item of Export	Quantity	Item of Import	Quantity Allowed
DOXYCYCLINE HYCLATE TABLETS 100 MG	numbers	DOXYCYCLINE HYCLATE BP/EP/USP/IP	117.70 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

9	**Case No.:100/12/82-ALC4/2017**	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01055/AM18/	RLA File :07/24/040/00270/AM17/	Lic.No/Date:0710110717 30.11.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Item of Export	Quantity	Item of Import	Quantity Allowed
DOXYCYCLINE 100MG TABLETS (DT)	1 No.	DOXYCYCLINE MONOHYDRATE BP/EP/USP/IP	106.17 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

10	**Case No.:95/12/82-ALC4/2017**	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01050/AM18/	RLA File :07/24/040/00227/AM17/	Lic.No/Date:0710110782 14.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
AMOXICILLIN 1000 MG TABLETS (DT)	1 No.	AMOXICILLIN TRIHYDRATE BP/IP/EP/USP	1170.558 mg/tablet

RA concerned may take further necessary action as per above decision of NC

11

Case No.:96/12/82-ALC4/2017	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
HQ File :01/82/050/01051/AM18/	RLA File :07/24/040/00024/AM18/	Lic.No/Date:0710111537 04.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
AMOXICILLIN 1 GM DISPERSIBLE TABLETS / 1 GM TABLETS BP/IP/EP/USP (40000 KG)	Nos.	AMOXICILLIN TRIHYDRATE BP/IP/EP/USP	1170.558 mg/tablet

RA concerned may take further necessary action as per above decision of NC

12

Case No.:93/12/82-ALC4/2017	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
HQ File :01/82/050/01048/AM18/	RLA File :07/24/040/00044/AM18/	Lic.No/Date:0710111565 09.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
AMOXICILLIN 125 MG+FLUCLOXACILLIN 125 MG/5ML ORAL SUSPENSION 100 ML BOTTLES BP/EP/USP/IP (500 KG)	1 No. bottle	1	AMOXICILLIN TRIHYDRATE BP/EP/USP/IP	3012.83 mg / bottle
		2	FLUCLOXACILLIN SODIUM BP/EP/USP/IP	2856.33 mg / bottle
AMOXICILLIN 250 MG+ FLUCLOXACILLIN 250 MG CAPSULES BP/EP/USP/IP (4750 KG)	1No. Capsules	1	AMOXICILLIN TRIHYDRATE BP/EP/USP/IP	292.68 mg/capsule
		2	FLUCLOXACILLIN SODIUM BP/EP/USP/IP	277.47 mg/capsule

RA concerned may take further necessary action as per above decision of NC

Case No.:97/12/82-ALC4/2017	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
HQ File :01/82/050/01052/AM18/	RLA File :07/24/040/00066/AM18/	Lic.No/Date:0710111673 29.05.2017	

13 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
AMOXICILLIN 750 MG TABLETS BP/IP/EP/USP 5625 KG	Nos.	AMOXICILLIN TRIHYDRATE BP/IP/EP/USP	878.025 mg/tablet

RA concerned may take further necessary action as per above decision of NC

Case No.:172/12/82-ALC4/2017	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
HQ File :01/82/050/01127/AM18/	RLA File :09/24/040/00171/AM18/	Lic.No/Date:0910065221 28.06.2017	

14 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.		Import items	Qty. Allowed kg/kg
TENOFOVIR DISOPROXIL FUMARATE	1 kg	1	Adenine	0.8011
		2	Diethyl-p-Toluenesulfonyloxymethyl Phosphonate	2.025
		3	Chloromethyl Isopropyl Carbonate	1.3527
		4	Methane sulfonic Acid	0.0569
		5	Triethylamine	0.4477
		6	N-Methyl-2-Pyrrolidone	1.4878
		7	(R)-(+)-Propylene Carbonate	0.6960
		8	Activated Carbon (Enoanticromos)	0.016
		9	Dimethyl Formamide (DMF)	3.61
		10	Iso Propyl Acetate	2.28
		11	Iso Propyl Alcohol	4.02
		12	Methylene Chloride (MDC)	6.90
		13	Toluene	1.19
		14	Hydrobromic acid - 48%	6.54
		15	Steam/Thermal Coal (Non-Cooking) in Bulk (Limiting factor is value only, the eligible CIF value is 5% of FOB Value.) Due to non acceptance of zero decimal by DGFT EDI System, we have mentioned estimated Qty. Only.	As per fuel policy

RA concerned may take further necessary action as per above decision of NC

15	**Case No.:136/12/82-ALC4/2017**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01091/AM18/	RLA File :09/24/040/00176/AM18/	Lic.No/Date:0910065241 06.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.		Import items	Qty. Allowed kg/kg
N-BENZYL 3(S)-HYDROXY PYRROLIDINE (BHP)	1 kg	1	L-MALIC ACID	2.69
		2	BENZYL AMINE	2.28
		3	TETRAHYDRO FURAN	3.77
		4	SODIUM BORO HYDRIDE	2.26
		5	R-MANDELIC ACID	1.60

RA concerned may take further necessary action as per above decision of NC

16	**Case No.:109/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01064/AM18/	RLA File :09/24/040/00181/AM18/	Lic.No/Date:0910065247 06.07.2017	**Defer Date: 19.05.2018**

Decision : It was decided to call the firm for PH along with the following information:

i) **The past consumption coefficient data in C. A Certificate for the period 2015-16and 2016-17 are confusing and do not match with applied norms**

ii) **The firm may be advised to explain the above and produced production consumption data for the period 2015-16, 2016-17 and 2017-18duly certified by Central Excise Authorities.**

17	**Case No.:102/12/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01057/AM18/	RLA File :09/24/040/00185/AM18/	Lic.No/Date:0910065255 07.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.		Import items	Qty. Allowed kg/kg
ZIPRASIDONE HYDROCHLORIDE	1 kg	1	Piperzine Derivative (or) 3-(1-Piperazinyl)-1,2-benzisothiazole hydrochloride	1.10
		2	Chloroxindole (or) 6-Chloro-5-(2-Chloroethyl)-1,3-dihydro-2H-indole-2-one	0.94
		3	Activated Carbon (Carbon Enoanticromos)	0.022
		4	Isopropyl Alcohol (IPA)	4.23
		5	Methanol (Methyl Alcohol)	6.73
		6	Tetrahydrofuran	16.69
		7	Steam/Thermal Coal (Non-	As per fuel policy

			Cooking) in Bulk	

RA concerned may take further necessary action as per above decision of NC

18	**Case No.:110/12/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01065/AM18/	RLA File :09/24/040/00184/AM18/	Lic.No/Date:0910065254 07.07.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

19	**Case No.:204/12/82-ALC4/2017**	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01159/AM18/	RLA File :09/24/040/00156/AM18/	Lic.No/Date:0910065251 07.07.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

20	**Case No.:137/12/82-ALC4/2017**	Party Name:NASENSE LABS PVT LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01092/AM18/	RLA File :09/24/040/00193/AM18/	Lic.No/Date:0910065267 13.07.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

21	**Case No.:111/12/82-ALC4/2017**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01066/AM18/	RLA File :09/24/040/00197/AM18/	Lic.No/Date:0910065270 13.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed kg/kg
DIPYRIDAMOLE	1 kg	2,6-Dichloro-4,8-Dipiperidino-Pyrimido-(4,5-d) Pyrimidine	0.935 kg

RA concerned may take further necessary action as per above decision of NC

22	**Case No.:103/12/82-ALC4/2017**	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01058/AM18/	RLA File :09/24/040/00160/AM18/	Lic.No/Date:0910065298 21.07.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

23	**Case No.:104/12/82-ALC4/2017**	Party Name:M.R.LABORATOARIES PVT LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/01059/AM18/	RLA File :09/24/040/00194/AM18/	Lic.No/Date:0910065299 21.07.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

24	**Case No.:135/12/82-ALC4/2017**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01090/AM18/	RLA File :09/24/040/00208/AM18/	Lic.No/Date:0910065312 28.07.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

25	**Case No.:154/12/82-ALC4/2017**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01109/AM18/	RLA File :09/24/040/00237/AM18/	Lic.No/Date:0910065315 01.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg/kg
SOFOSBUVIR-IH	1 kg	1	2-deoxy-2-fluoro-2-C-methyluridine (or) (2R)-2-Deoxy-2-Fluoro-2-Methyluridine	0.90 kg
		2	N-[(S)-(2,3,4,5,6-Pentafluorophenoxy) phenoxyphosphinyl]-L-alanine 1-methylethyl ester (OR) propan-2-yl(2S)-2-{[(pentafluorophenoxy) (phenoxy)phosphoryl]amino}propanoate	1.60 kg

RA concerned may take further necessary action as per above decision of NC

26	**Case No.:155/12/82-ALC4/2017**	Party Name:SAPTAGIR CAMPHOR LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01110/AM18/	RLA File :09/24/040/00206/AM18/	Lic.No/Date:0910065322 02.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

27	**Case No.:181/12/82-ALC4/2017**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01136/AM18/	RLA File :09/24/040/00239/AM18/	Lic.No/Date:0910065323 04.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

28	**Case No.:156/12/82-ALC4/2017**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01111/AM18/	RLA File :09/24/040/00124/AM18/	Lic.No/Date:0910065340 08.08.2017	**Defer Date: 19.05.2018**

	Decision : Deferred			

29	**Case No.:170/12/82-ALC4/2017**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01125/AM18/	RLA File :09/24/040/00123/AM18/	Lic.No/Date:0910065339 08.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

30	**Case No.:171/12/82-ALC4/2017**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01126/AM18/	RLA File :09/24/040/00133/AM18/	Lic.No/Date:0910065341 08.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

31	**Case No.:169/12/82-ALC4/2017**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01124/AM18/	RLA File :09/24/040/00219/AM18/	Lic.No/Date:0910065335 08.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

32	**Case No.:180/12/82-ALC4/2017**	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01135/AM18/	RLA File :09/24/040/00230/AM18/	Lic.No/Date:0910065338 08.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

33	**Case No.:130/12/82-ALC4/2017**	Party Name:BIOLOGICAL E LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01085/AM18/	RLA File :09/24/040/00221/AM18/	Lic.No/Date:0910065349 17.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred for comments of DBT			

34	**Case No.:178/12/82-ALC4/2017**	Party Name:BIOLOGICAL E LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01133/AM18/	RLA File :09/24/040/00220/AM18/	Lic.No/Date:0910065348 17.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred for comments of DBT			

35	**Case No.:166/12/82-ALC4/2017**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01121/AM18/	RLA File :09/24/040/00242/AM18/	Lic.No/Date:0910065351 17.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

36	**Case No.:167/12/82-ALC4/2017**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01122/AM18/	RLA File :09/24/040/00250/AM18/	Lic.No/Date:0910065350 17.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

37	**Case No.:176/12/82-ALC4/2017**	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01131/AM18/	RLA File :09/24/040/00269/AM18/	Lic.No/Date:0910065369 22.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg/kg
Capecitabine	1 kg	1	2,3-Di-O-Acetyl-5-Deoxy-5-Fluorocytidine	1.19 kg
		2	n-Pentyl Chloro Formate	0.813 kg

RA concerned may take further necessary action as per above decision of NC

38	**Case No.:116/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01071/AM18/	RLA File :09/24/040/00234/AM18/	Lic.No/Date:0910065373 23.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

39	**Case No.:134/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01089/AM18/	RLA File :09/24/040/00233/AM18/	Lic.No/Date:0910065372 23.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

40	**Case No.:157/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01112/AM18/	RLA File :09/24/040/00231/AM18/	Lic.No/Date:0910065370 23.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

41	**Case No.:148/12/82-ALC4/2017**	Party Name:DISCOVERY LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01103/AM18/	RLA File :09/24/040/00265/AM18/	Lic.No/Date:0910065387 24.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

42	**Case No.:150/12/82-ALC4/2017**	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01105/AM18/	RLA File :09/24/040/00268/AM18/	Lic.No/Date:0910065388 24.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

43	**Case No.:182/12/82-ALC4/2017**	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01137/AM18/	RLA File :09/24/040/00203/AM18/	Lic.No/Date:0910065386 24.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

44	**Case No.:179/12/82-ALC4/2017**	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01134/AM18/	RLA File :09/24/040/00254/AM18/	Lic.No/Date:0910065378 24.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

45

Case No.:149/12/82-ALC4/2017	Party Name:PERKIN LABORATORIES	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
HQ File :01/82/050/01104/AM18/	RLA File :09/24/040/00244/AM18/	Lic.No/Date:0910065380 24.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg/kg
Bromo Ketorolac (or) 5-Benzoyl, 3bromo-2,3-Dihydro, 1-H pyrrolizine-1-carboxylic acid	1 kg	1	Pyrrole	0.79 kg
		2	Isopropenyl Acetate	0.90 kg
		3	Dimethyl sulphoxide	1.71 kg
		4	DMF	1.53 kg
		5	Potassium Carbonate	4.16 kg
		6	Di-ethyl malonate	2.29 kg

RA concerned may take further necessary action as per above decision of NC

46	**Case No.:158/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01113/AM18/	RLA File :09/24/040/00253/AM18/	Lic.No/Date:0910065381 24.08.2017	**Defer Date: 19.05.2018**
	Decision : It was decided to call the for PH along with Central Excise production consumption data.			

47	**Case No.:131/12/82-**	Party Name:VIVIMED LABS	Meet No/Date:12/82-	**Status:Deffered**

	ALC4/2017	LIMITED	ALC4/2017 20.03.2018	**and Re-indexed**
	HQ File :01/82/050/01086/AM18/	RLA File :09/24/040/00238/AM18/	Lic.No/Date:0910065396 28.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

48	**Case No.:132/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01087/AM18/	RLA File :09/24/040/00235/AM18/	Lic.No/Date:0910065398 28.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

49	**Case No.:141/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01096/AM18/	RLA File :09/24/040/00236/AM18/	Lic.No/Date:0910065397 28.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

50	**Case No.:216/12/82-ALC4/2017**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01171/AM18/	RLA File :03/94/040/00423/AM18/	Lic.No/Date:0310815413 29.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

51

Case No.:133/12/82-ALC4/2017	Party Name:PERKIN LABORATORIES	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
HQ File :01/82/050/01088/AM18/	RLA File :09/24/040/00262/AM18/	Lic.No/Date:0910065401 29.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg/kg
Bromo Ketorolac (or) 5-Benzoyl, 3bromo-2,3-Dihydro, 1-H pyrrolizine-1-carboxylic acid	1 kg	1	Pyrrole	0.79 kg
		2	Isopropenyl Acetate	0.90 kg
		3	Dimethyl sulphoxide	1.71 kg
		4	DMF	1.53 kg
		5	Potassium Carbonate	4.16 kg
		6	Di-ethyl malonate	2.29 kg

RA concerned may take further necessary action as per above decision of NC

52	**Case No.:139/12/82-ALC4/2017**	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/01094/AM18/	RLA File :09/24/040/00270/AM18/	Lic.No/Date:0910065406 30.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

53	**Case No.:138/12/82-ALC4/2017**	Party Name:BRILLIANT BIO PHARMA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01093/AM18/	RLA File :09/24/040/00267/AM18/	Lic.No/Date:0910065419 31.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred for comments of DBT			

54	**Case No.:183/12/82-ALC4/2017**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01138/AM18/	RLA File :09/24/040/00251/AM18/	Lic.No/Date:0910065422 31.08.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

55	**Case No.:238/12/82-ALC4/2017**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01193/AM18/	RLA File :03/94/040/00408/AM18/	Lic.No/Date:0310815519 04.09.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

56	**Case No.:122/12/82-ALC4/2017**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01077/AM18/	RLA File :09/24/040/00283/AM18/	Lic.No/Date:0910065442 08.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg/kg
NABUMETONE	1 kg	1	2-ACETYL-6-METHOXY NAPHTHALENE	1.71 kg
		2	METHANOL	3.16 kg

RA concerned may take further necessary action as per above decision of NC

57	**Case No.:177/12/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01132/AM18/	RLA File :09/24/040/00273/AM18/	Lic.No/Date:0910065450 11.09.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

58	**Case No.:126/12/82-ALC4/2017**	Party Name:NASENSE LABS PVT LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**

HQ File :01/82/050/01081/AM18/	RLA File :09/24/040/00271/AM18/	Lic.No/Date:0910065448 11.09.2017	**Defer Date: 19.05.2018**
Decision : Deferred			

	Case No.:163/12/82-ALC4/2017	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01118/AM18/	RLA File :09/24/040/00289/AM18/	Lic.No/Date:0910065456 14.09.2017	

59 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed kg/kg
Orlistat Pellets 50%	1 kg	ORLISTAT	0.505 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:112/12/82-ALC4/2017	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
60	HQ File :01/82/050/01067/AM18/	RLA File :09/24/040/00303/AM18/	Lic.No/Date:0910065453 14.09.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

	Case No.:113/12/82-ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01068/AM18/	RLA File :09/24/040/00295/AM18/	Lic.No/Date:0910065455 14.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

61

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg/kg
DOXOFYLLINE	1 kg	1	THEOPHYLLINE	0.80 kg
		2	CHLOROACETAL DEHYDE DIMETHYL ACETAL	0.80 kg
		3	POTASSIUM CARBONATE	0.61 kg
		4	METHANOL	0.63 kg
		5	DIMETHYL FORMAMIDE	0.40 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:162/12/82-ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
62	HQ File :01/82/050/01117/AM18/	RLA File :09/24/040/00296/AM18/	Lic.No/Date:0910065454 14.09.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

63	**Case No.:160/12/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01115/AM18/	RLA File :09/24/040/00300/AM18/	Lic.No/Date:0910065478 18.09.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

64	**Case No.:168/12/82-ALC4/2017**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01123/AM18/	RLA File :09/24/040/00304/AM18/	Lic.No/Date:0910065479 18.09.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

65	**Case No.:161/12/82-ALC4/2017**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01116/AM18/	RLA File :09/24/040/00294/AM18/	Lic.No/Date:0910065470 18.09.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

66	**Case No.:165/12/82-ALC4/2017**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01120/AM18/	RLA File :09/24/040/00292/AM18/	Lic.No/Date:0910065471 18.09.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

67	**Case No.:164/12/82-ALC4/2017**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01119/AM18/	RLA File :09/24/040/00298/AM18/	Lic.No/Date:0910065487 20.09.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

68	**Case No.:117/12/82-ALC4/2017**	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01072/AM18/	RLA File :09/24/040/00306/AM18/	Lic.No/Date:0910065492 26.09.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

69	**Case No.:173/12/82-ALC4/2017**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01128/AM18/	RLA File :09/24/040/00305/AM18/	Lic.No/Date:0910065520 28.09.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

70	**Case No.:175/12/82-**	Party Name:OPTRIX	Meet No/Date:12/82-	**Status:Deffered**

	ALC4/2017	LABORATORIES PRIVATE LIMITED	ALC4/2017 20.03.2018	**and Re-indexed**
	HQ File :01/82/050/01130/AM18/	RLA File :09/24/040/00307/AM18/	Lic.No/Date:0910065519 28.09.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

71	**Case No.:120/12/82-ALC4/2017**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01075/AM18/	RLA File :09/24/040/00315/AM18/	Lic.No/Date:0910065521 29.09.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

72	**Case No.:125/12/82-ALC4/2017**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01080/AM18/	RLA File :09/24/040/00328/AM18/	Lic.No/Date:0910065526 29.09.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

73	**Case No.:127/12/82-ALC4/2017**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01082/AM18/	RLA File :09/24/040/00327/AM18/	Lic.No/Date:0910065525 29.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed kg/kg
(4R-Cis)-1,1-Dimethylethyl-6-(2-aminoethyl)-2,2-Dimethyl-1,3-Dioxane-4-acetate (OR) Amino ketal	1 kg	(4R-Cis)-1,1-Dimethylethyl-6-cyanomethyl-2,2-Dimethyl-1,3-dioxane-4-acetate (ATS-8)	1.01 kg

RA concerned may take further necessary action as per above decision of NC

74	**Case No.:119/12/82-ALC4/2017**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01074/AM18/	RLA File :09/24/040/00309/AM18/	Lic.No/Date:0910065528 29.09.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

75	**Case No.:124/12/82-ALC4/2017**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01079/AM18/	RLA File :09/24/040/00310/AM18/	Lic.No/Date:0910065527 29.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg/kg
FLUVOXAMINE MALEATE	1 kg	1	1-CHLORO-4-METHOXY BUTANE	1.01 kg
		2	4-(TRIFLUORO METHYL) BENZONITRILE	0.93 kg
		3	TETRA HYDROFURAN	1.985 kg
		4	2-CHLOROETHYLAMINE HCL	0.48 kg
		5	SODIUM HYDROXIDE MICRO PEARLS	1.313 kg

RA concerned may take further necessary action as per above decision of NC

76	**Case No.:1/12/82-ALC4/2017**	Party Name:UPL LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00956/AM18/	RLA File :03/95/040/00581/AM17/	Lic.No/Date:0310816059 03.10.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

77	**Case No.:174/12/82-ALC4/2017**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01129/AM18/	RLA File :09/24/040/00299/AM18/	Lic.No/Date:0910065536 05.10.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

78	**Case No.:115/12/82-ALC4/2017**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01070/AM18/	RLA File :09/24/040/00337/AM18/	Lic.No/Date:0910065537 05.10.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

79	**Case No.:118/12/82-ALC4/2017**	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01073/AM18/	RLA File :09/24/040/00334/AM18/	Lic.No/Date:0910065542 06.10.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

80	**Case No.:27/12/82-ALC4/2017**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00982/AM18/	RLA File :34/24/040/00088/AM18/	Lic.No/Date:3410043535 11.10.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

81	**Case No.:29/12/82-ALC4/2017**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00984/AM18/	RLA File :34/24/040/00086/AM18/	Lic.No/Date:3410043536 11.10.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

82	**Case No.:152/12/82-ALC4/2017**	Party Name:SYMBIOTEC PHARMALAB PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01107/AM18/	RLA File :56/24/040/00055/AM15/	Lic.No/Date:5610005231 13.10.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

83	**Case No.:153/12/82-ALC4/2017**	Party Name:SYMBIOTEC PHARMALAB PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01108/AM18/	RLA File :56/24/040/00057/AM15/	Lic.No/Date:5610005232 13.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed kg/kg
Methylprednisolone Sodium Succinate for Injection USP for manufacturers use Methylprednisolone Sodium Succinate Buffered 3% sterile	1 kg	Methylprednisolone Hemisuccinate USP Organic Chemicals	0.966

RA concerned may take further necessary action as per above decision of NC

84	**Case No.:237/12/82-ALC4/2017**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01192/AM18/	RLA File :03/95/040/00558/AM18/	Lic.No/Date:0310816416 18.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed kg/kg
Griseofulvin Tablets USP 500 mg (2000 Bottles x 100 Per Bottle = 200,000 Tablets) (Net Content Weight 100.000 kgs)	1 Nos.	Griseofulvin USP	510 mg/tablet

RA concerned may take further necessary action as per above decision of NC

85	**Case No.:42/12/82-ALC4/2017**	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:12/82-ALC4/2017	**Status:Deffered and Re-indexed**

		20.03.2018	
HQ File :01/82/050/00997/AM18/	RLA File :09/24/040/00359/AM18/	Lic.No/Date:0910065565 18.10.2017	**Defer Date: 19.05.2018**
Decision : Deferred			

86

Case No.:142/12/82-ALC4/2017	Party Name:SYMBIOTEC PHARMALAB PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
HQ File :01/82/050/01097/AM18/	RLA File :56/24/040/00062/AM15/	Lic.No/Date:5610005238 24.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed kg/kg
Methylprednisolone Hemisuccinate USP Organic Chemical	1 kg	Methylprednisolone IP/BP/EP/USP Organic Chemicals	0.86 kg

RA concerned may take further necessary action as per above decision of NC

87

Case No.:81/12/82-ALC4/2017	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
HQ File :01/82/050/01036/AM18/	RLA File :03/94/040/00580/AM18/	Lic.No/Date:0310816516 25.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
Momat Rino Advance (AZ) NS 150MD RU/ Mometasone Furoate & Azelastine HCL Nasal Spray (150MD) (Mometazone furoate 50 mcg, Azelastine hydrochloride 140 mcg)(Net Wt. of Mometasone Furoate BP is 1500.00 Grams & Net Wt. of Azelastine Hydrochloride BP 4200.00 Grams)	Number of packs	1	Mometasone Furoate BP (Micronized)	7.65 mg/pack
		2	Azelastine Hydrochloride BP	21.42 mg/pack

RA concerned may take further necessary action as per above decision of NC

88

Case No.:108/12/82-ALC4/2017	Party Name:SYMBIOTEC PHARMALAB PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/01063/AM18/	RLA File :56/24/040/00068/AM15/	Lic.No/Date:5610005240 25.10.2017	**Defer Date: 19.05.2018**
Decision : Deferred			

89	**Case No.:143/12/82-ALC4/2017**	Party Name:SYMBIOTEC PHARMALAB PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01098/AM18/	RLA File :56/24/040/00006/AM18/	Lic.No/Date:5610005245 25.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed kg/kg
Methylprednisolone Sodium Succinate for injection USP for manufacturers use Methylprednisolone Sodium Succinate 3% Buffered Sterile	1 kg	Methylprednisolone Hemisucciante IP/BP	0.966

RA concerned may take further necessary action as per above decision of NC

90	**Case No.:144/12/82-ALC4/2017**	Party Name:SYMBIOTEC PHARMALAB PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01099/AM18/	RLA File :56/24/040/00004/AM16/	Lic.No/Date:5610005248 25.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed kg/kg
Methylprednisolone Sodium Succinate for Injection USP for manufacturers use Methylprednisolone Sodium Succinate Buffered 3% sterile	1 kg	Methylprednisolone Hemisuccinate USP Organic Chemicals	0.966

RA concerned may take further necessary action as per above decision of NC

91	**Case No.:145/12/82-ALC4/2017**	Party Name:SYMBIOTEC PHARMALAB PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01100/AM18/	RLA File :56/24/040/00041/AM16/	Lic.No/Date:5610005242 25.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed kg/kg
Methylprednisolone Sodium Succinate for Injection USP for manufacturers use Methylprednisolone Sodium Succinate Buffered 3% sterile	1 kg	Methylprednisolone Hemisuccinate USP Organic Chemicals	0.966

	RA concerned may take further necessary action as per above decision of NC

92	**Case No.:146/12/82-ALC4/2017**	Party Name:SYMBIOTEC PHARMALAB PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01101/AM18/	RLA File :56/24/040/00044/AM17/	Lic.No/Date:5610005243 25.10.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

93	**Case No.:147/12/82-ALC4/2017**	Party Name:SYMBIOTEC PHARMALAB PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01102/AM18/	RLA File :56/24/040/00050/AM17/	Lic.No/Date:5610005244 25.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed kg/kg
Methylprednisolone Sodium Succinate for Injection USP for manufacturers use Methylprednisolone Sodium Succinate Buffered 3% sterile	1 kg	Methylprednisolone Hemisuccinate USP Organic Chemicals	0.966

RA concerned may take further necessary action as per above decision of NC

94	**Case No.:151/12/82-ALC4/2017**	Party Name:SYMBIOTEC PHARMALAB PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01106/AM18/	RLA File :56/24/040/00021/AM16/	Lic.No/Date:5610005241 25.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed kg/kg
Methylprednisolone Sodium Succinate for Injection USP for manufacturers use Methylprednisolone Sodium Succinate Buffered 3% sterile	1 kg	Methylprednisolone Hemisuccinate USP Organic Chemicals	0.966

RA concerned may take further necessary action as per above decision of NC

95	**Case No.:82/12/82-ALC4/2017**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01037/AM18/	RLA File :03/94/040/00586/AM18/	Lic.No/Date:0310816538 26.10.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

96	**Case No.:107/12/82-ALC4/2017**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01062/AM18/	RLA File :56/24/040/00028/AM18/	Lic.No/Date:5610005253 26.10.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

97	**Case No.:80/12/82-ALC4/2017**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01035/AM18/	RLA File :03/94/040/00582/AM18/	Lic.No/Date:0310816608 30.10.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

98	**Case No.:78/12/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01033/AM18/	RLA File :03/94/040/00588/AM18/	Lic.No/Date:0310816762 01.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

99	**Case No.:53/12/82-ALC4/2017**	Party Name:INDO AMINES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01008/AM18/	RLA File :03/94/040/00552/AM18/	Lic.No/Date:0310816693 01.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

100	**Case No.:79/12/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01034/AM18/	RLA File :03/94/040/00496/AM18/	Lic.No/Date:0310816778 02.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

101	**Case No.:26/12/82-ALC4/2017**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00981/AM18/	RLA File :34/24/040/00185/AM18/	Lic.No/Date:3410043582 02.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

102	**Case No.:31/12/82-ALC4/2017**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/00986/AM18/	RLA File :34/24/040/00201/AM18/	Lic.No/Date:3410043594 06.11.2017	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/349/2017-PI(Norms) dated December 2017, it was decided to ratify norms under Para 4.7 of			

HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
AZITHROMYCIN STEP 4	1 KGA	1.	Erythromycin Base USP	1.58 kg
		2.	Hydroxylamine Hydrochloride	0.714 kg
		3.	Methanol	2.24 kg
		4	Methane Sulfonyl Chloride	0.47 kg
		5.	Acetone	6.45 kg
		6.	Ethyl Alcohol	2.81 Ltr.
		7.	Platinum Metal	0.05 gm

RA may take appropriate action as per the decision of Norms Committee.

103	**Case No.:54/12/82-ALC4/2017**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01009/AM18/	RLA File :03/94/040/00590/AM18/	Lic.No/Date:0310816824 06.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

104	**Case No.:55/12/82-ALC4/2017**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01010/AM18/	RLA File :03/94/040/00589/AM18/	Lic.No/Date:0310816816 06.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

105	**Case No.:56/12/82-ALC4/2017**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01011/AM18/	RLA File :03/94/040/00584/AM18/	Lic.No/Date:0310816812 06.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

106	**Case No.:57/12/82-ALC4/2017**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01012/AM18/	RLA File :03/94/040/00585/AM18/	Lic.No/Date:0310816814 06.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

107	**Case No.:60/12/82-ALC4/2017**	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01015/AM18/	RLA File :03/94/040/00618/AM18/	Lic.No/Date:0310816857 07.11.2017	
	Decision : Committee considered the case as per agenda and in consultation with technical authority present in meeting, it was decided to ratify norms as per the earlier decision taken in norms committee meeting No. 13/82 held on 19.12.2014 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Import items	Qty. Allowed kg/kg
ROSUVASTATIN CALCIUM (R-10 ROUTE)	1 kg.	6-[(1E)-2-[4-(4-Fluorophenyl)-6-(1-Methylethyl)-2-[Methyl (Methylsulfonyl)Amino]-5-Pyrimidinyl]Ethenyl]-2,2-Dimethy-L-1,3-Dioxane-4-Acetic Acid 1,1-Dimethylethyl Ester	1.425 kg

RA concerned may take further necessary action as per above decision of NC.

108

Case No.:61/12/82-ALC4/2017	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
HQ File :01/82/050/01016/AM18/	RLA File :03/94/040/00619/AM18/	Lic.No/Date:0310816850 07.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Qty.	Sl. No.	Import items	Qty.kg/kg
ATORVASTATIN CALCIUM	1kg	1	(4R-CIS)-1,1-DIMETHYLETHYL-6-CYANOMETHYL-2,2-DIMETHYL-1,3-DIOXANE-4-ACETATE	0.708 kg
		2	4-FLUORO-ALPHA-(2-METHYL-1-OXOPROPYL)-GAMA-OXO-N,BETA-DIPHENYL BENZENEBUTANAMIDE	0.994 kg

RA concerned may take further necessary action as per above decision of NC

109

Case No.:62/12/82-ALC4/2017	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
HQ File :01/82/050/01017/AM18/	RLA File :03/94/040/00609/AM18/	Lic.No/Date:0310816859 07.11.2017	

Decision : Committee considered the case as per agenda and in consultation with technical authority present in meeting, it was decided to ratify norms as per the earlier decision taken in norms committee meeting No. 14/82 held on 24.10.2013 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STEARYL ERUCAMIDE	1 kg	1.	ERUCIC ACID	0.592 kg
		2.	STEARYL AMINE	0.471 kg

RA may take appropriate action as per the decision of Norms Committee.

110	**Case No.:8/12/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017	**Status:Deffered and Re-indexed**

			20.03.2018	
	HQ File :01/82/050/00963/AM18/	RLA File :05/23/040/00276/AM18/	Lic.No/Date:0510404542 08.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

111	**Case No.:58/12/82-ALC4/2017**	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01013/AM18/	RLA File :03/94/040/00616/AM18/	Lic.No/Date:0310816922 09.11.2017	

Decision : Committee considered the case as per agenda and in consultation with technical authority present in meeting, it was decided to ratify norms as per the earlier decision taken in norms committee meeting No. 5/82 held on 25.06.2015 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Qty.	Import items	Qty.kg/kg
DEXKETOPROFEN TROMETAMOL	1kg	2-(3-BENZOYLPHENYL) PROPIONITRILE 99% MIN (KETOPROFEN NITRILE)	1.82 kg
		N-OCTYL-D-GLUCAMINE	0.36 kg

RA may take appropriate action as per the decision of Norms Committee.

112	**Case No.:59/12/82-ALC4/2017**	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01014/AM18/	RLA File :03/94/040/00617/AM18/	Lic.No/Date:0310816923 09.11.2017	

Decision : Committee considered the case as per agenda and in consultation with technical authority present in meeting, it was decided to ratify norms as per the earlier decision taken in norms committee meeting No. 7/82 held on 24.07.2015 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Qty.	Import items	Qty. kg/kg
Nitazoxanide	1kg	2-Amino-5-Nitro Thiazole	0.50

RA may take further action accordingly.

113	**Case No.:28/12/82-ALC4/2017**	Party Name:PRISM INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00983/AM18/	RLA File :34/24/040/00197/AM18/	Lic.No/Date:3410043610 09.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

114	**Case No.:226/12/82-ALC4/2017**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01181/AM18/	RLA File :34/24/040/00204/AM18/	Lic.No/Date:3410043615 10.11.2017	

Decision : Committee considered the case as per agenda and in consultation with technical authority present in meeting, it was decided to ratify norms as per the earlier decision taken in norms committee meeting No. 6/82 held on 10.05.2011 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
TEREPHTHALOYL CHLORIDE	1 kg	1.	PURIFIED TEREPHTHALIC ACID	0.833 kg

RA may take appropriate action as per the decision of Norms Committee.

115	**Case No.:50/12/82-ALC4/2017**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01005/AM18/	RLA File :03/94/040/00564/AM18/	Lic.No/Date:0310817004 13.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

116	**Case No.:52/12/82-ALC4/2017**	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01007/AM18/	RLA File :03/94/040/00631/AM18/	Lic.No/Date:0310816993 13.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical representative of Department of Industrial Policy & Promotion (DIPP, Chemical) and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/
Di-Butyl Ethanolamine	1 Kg.	1.	DI-Butyl Amine	0.797 kg

RA concerned may take further necessary action as per above decision of NC.

117	**Case No.:51/12/82-ALC4/2017**	Party Name:D. K. PHARMA LAB	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01006/AM18/	RLA File :03/94/040/00603/AM18/	Lic.No/Date:0310816992 13.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

118	**Case No.:88/12/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01043/AM18/	RLA File :05/23/040/00269/AM18/	Lic.No/Date:0510404598 14.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

119	**Case No.:200/12/82-ALC4/2017**	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0310817028	**Defer Date:**

	Decision : Deferred

120	**Case No.:49/12/82-ALC4/2017**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01004/AM18/	RLA File :03/94/040/00583/AM18/	Lic.No/Date:0310817075 15.11.2017	

Decision : In the light of earlier decision, it was decided taken by NC in its 4/82 meeting dated 12.06.2015 and in consultation with technical expert present in the meeting , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
EDTA Diammonium (Powder)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.825 kg

RA may take appropriate action as per the decision of Norms Committee.

121	**Case No.:83/12/82-ALC4/2017**	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01038/AM18/	RLA File :03/94/040/00612/AM18/	Lic.No/Date:0310817077 15.11.2017	

Decision: Committee considered case as per agenda and in light of decision taken in meeting no.21/82 dated 06.04.2014, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-3,DIMETHYLOL-5,5-DIMETHYL HYDANTOIN (DMDM Hydantoin 52%-55%) Assay 55% Max. (BELGUARD DMDMH)	1 kg	1.	5,5 Dimethyl Hydantoin Assay min.99%ColourPure White	0.382 kg

A may take appropriate action as per the decision of Norms Committee.

122	**Case No.:68/12/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01023/AM18/	RLA File :03/94/040/00633/AM18/	Lic.No/Date:0310817078 15.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

123	**Case No.:2/12/82-ALC4/2017**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00957/AM18/	RLA File :05/23/040/00312/AM18/	Lic.No/Date:0510404611 15.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

124	**Case No.:67/12/82-ALC4/2017**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01022/AM18/	RLA File :03/94/040/00595/AM18/	Lic.No/Date:0310817117 16.11.2017	

Decision: Committee considered case as per agenda and in light of earlier decision taken in Meeting No. 16/82 dated 21.11.2013 and also and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
DIPHENYL ISODECYL PHOSPHITE	1 kg	1.	PHENOL	0.558 kg
		2.	ISODECYL ALCOHOL	0.419 kg
		3.	YELLOW PHOSPHORUS	0.09 kg

RA may take appropriate action as per the decision of Norms Committee.

125	**Case No.:66/12/82-ALC4/2017**	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01021/AM18/	RLA File :03/94/040/00660/AM18/	Lic.No/Date:0310817157 20.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
LYMECYCLINE EP	1 kg	1.	TETRACYCLINE HYDROCHLORIDE	1.00 kg

A may take appropriate action as per the decision of Norms Committee.

126	**Case No.:69/12/82-ALC4/2017**	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01024/AM18/	RLA File :03/94/040/00634/AM18/	Lic.No/Date:0310817159 20.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

127	**Case No.:70/12/82-ALC4/2017**	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01025/AM18/	RLA File :03/94/040/00635/AM18/	Lic.No/Date:0310817161 20.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

128	**Case No.:39/12/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/00994/AM18/	RLA File :05/24/040/00374/AM18/	Lic.No/Date:0510404646 20.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

129	**Case No.:198/12/82-ALC4/2017**	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01153/AM18/	RLA File :03/95/040/00688/AM18/	Lic.No/Date:0310817180 21.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred for comments of DBT			

130	**Case No.:64/12/82-ALC4/2017**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01019/AM18/	RLA File :03/94/040/00572/AM18/	Lic.No/Date:0310817225 22.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
CEFOTAXIME SODIUM STERILE	1 kg	1.	CEFOTAXIME ACID	0.989 kg

RA may take appropriate action as per the decision of Norms Committee..

131	**Case No.:199/12/82-ALC4/2017**	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01154/AM18/	RLA File :03/95/040/00691/AM18/	Lic.No/Date:0310817218 22.11.2017	

Decision: Committee considered case as per agenda and in light of earlier decision taken in Meeting No. 8/82 dated 25.09.2014 and also and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lowers:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
TSN HYDROCHLORIDE (3,7-DIAMINO 2,8-DIMETHYLDIBENZOTHIOPHENE 5,5-DIOXIDE DIHYDROCHLORIDE)	1 kg	1	ORTHO TOLIDINE	1.00 KG
		2	ACTIVATED CARBON	0.200 KG

RA may take appropriate action as per the decision of Norms Committee.

132	**Case No.:191/12/82-ALC4/2017**	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01146/AM18/	RLA File :03/95/040/00684/AM18/	Lic.No/Date:0310817209 22.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical representative of Department of Industrial Policy & Promotion (DIPP, Chemical) and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
INTRA UTERINE CONTRACEPTIVE DEVICE -COPPER T 380 A	1 Number	1.	COPPER WIRE (99.99% PURITY)	0.000204 kg
		2.	HDPE GRANULES (Moulding grade)	0.001202 kg
		3.	POUCHES (PLASTIC)	Net + 10%
		4.	COPPER TUBE (99.99% PURITY)	0.000169 kg
		`5.	POLYPROPYLENE GRANULES	0.0015543 kg
		6.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000415 kg
		7.	PVC GRANULES	0.000658 kg
		8	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000177 kg

RA concerned may take further necessary action as per above decision of NC

133	**Case No.:73/12/82-ALC4/2017**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01028/AM18/	RLA File :03/94/040/00637/AM18/	Lic.No/Date:0310817258 23.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

134	**Case No.:190/12/82-ALC4/2017**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01145/AM18/	RLA File :03/95/040/00701/AM18/	Lic.No/Date:0310817246 23.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

135	**Case No.:208/12/82-ALC4/2017**	Party Name:ATUL LIMITED,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01163/AM18/	RLA File :08/24/040/00203/AM18/	Lic.No/Date:0810141364 24.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

136	**Case No.:65/12/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01020/AM18/	RLA File :03/94/040/00676/AM18/	Lic.No/Date:0310817283 24.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cipcox 2.5% Solution Toltrazuril Solution 2.5% w/v Pack size : 1 Ltr Each 100 ml contains : Toltrazuril 2.5 gm	1 litre pack	1.	Toltrazuril	25.5 gm

A may take appropriate action as per the decision of Norms Committee.

137	**Case No.:189/12/82-ALC4/2017**	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01144/AM18/	RLA File :03/95/040/00585/AM18/	Lic.No/Date:0310817286 24.11.2017	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 21/82 meeting held on 23.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amber Fleur	1 Kg.	1.	Myrcene 80%	0.90 kg
		2.	Methyl Ethyl Ketone	0.53 kg
		3.	Phosphoric Acid	0.025 kg

RA concerned may take further necessary action as per above decision of NC

138	**Case No.:224/12/82-ALC4/2017**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01179/AM18/	RLA File :34/24/040/00208/AM18/	Lic.No/Date:3410043655 27.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

139	**Case No.:225/12/82-ALC4/2017**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01180/AM18/	RLA File :34/24/040/00205/AM18/	Lic.No/Date:3410043654 27.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

140	**Case No.:46/12/82-ALC4/2017**	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01001/AM18/	RLA File :03/94/040/00650/AM18/	Lic.No/Date:0310817365 28.11.2017	

Decision: Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 02.01.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-METHYL MORPHOLINE Oxide-50%	1 kg	2.	Morpholine	0.391 kg

RA may take appropriate action as per the decision of Norms Committee.

141	**Case No.:47/12/82-ALC4/2017**	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01002/AM18/	RLA File :03/94/040/00649/AM18/	Lic.No/Date:0310817364 28.11.2017	

Decision: Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 02.01.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-METHYL MORPHOLINE Oxide-50%	1 kg	2.	Morpholine	0.391 kg

RA may take appropriate action as per the decision of Norms Committee

142	**Case No.:77/12/82-ALC4/2017**	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01032/AM18/	RLA File :03/94/040/00678/AM18/	Lic.No/Date:0310817368 28.11.2017	

Decision : Committee considered the case as per agenda and in consultation with technical authority present in meeting, it was decided to ratify norms as per the earlier decision taken in norms committee meeting No. 14/87 dated 24.10.2013 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
STEARYL ERUCAMIDE	1 kg	1.	ERUCIC ACID	0.592 kg
		2.	STEARYL AMINE	0.471 kg

A may take appropriate action as per the decision of Norms Committee.

143	**Case No.:188/12/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01143/AM18/	RLA File :03/95/040/00721/AM18/	Lic.No/Date:0310817366 28.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

144	**Case No.:63/12/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01018/AM18/	RLA File :03/94/040/00672/AM18/	Lic.No/Date:0310817392 29.11.2017	

Decision: Committee considered case as per agenda and in light of earlier decision taken in Meeting No. 4/82 dated 16.05.2013 and also and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Camphor EP	1 kg	1	Alpha Pinene	1.146 kg

RA may take appropriate action as per the decision of Norms Committee

145	**Case No.:48/12/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01003/AM18/	RLA File :03/94/040/00686/AM18/	Lic.No/Date:0310817404 29.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

146	**Case No.:71/12/82-ALC4/2017**	Party Name:DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01026/AM18/	RLA File :03/94/040/00681/AM18/	Lic.No/Date:0310817393 29.11.2017	

Decision : Committee considered the case as per agenda and in light of earlier decision taken in norms committee meeting No. 13/82 held on 19.12.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
2-Alkyl Isophoronediamine (Trade Name - Clearlink 1080)	1 kg	1.	Iso Phorone Diamine / IPDA	0.680 kg
		2.	3% Platinum on carbon	0.0003 kg

RA may take appropriate action as per the decision of Norms Committee.

147	**Case No.:72/12/82-ALC4/2017**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01027/AM18/	RLA File :03/94/040/00630/AM18/	Lic.No/Date:0310817400 29.11.2017	**Defer Date: 19.05.2018**

	Decision : Deferred			

148	**Case No.:44/12/82-ALC4/2017**	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00999/AM18/	RLA File :03/94/040/00661/AM18/	Lic.No/Date:0310817408 29.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

149	**Case No.:45/12/82-ALC4/2017**	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01000/AM18/	RLA File :03/94/040/00663/AM18/	Lic.No/Date:0310817409 29.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

150	**Case No.:75/12/82-ALC4/2017**	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01030/AM18/	RLA File :03/94/040/00665/AM18/	Lic.No/Date:0310817410 29.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

151	**Case No.:196/12/82-ALC4/2017**	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01151/AM18/	RLA File :03/95/040/00651/AM18/	Lic.No/Date:0310817413 29.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

152	**Case No.:13/12/82-ALC4/2017**	Party Name:TRION CHEMICALS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00968/AM18/	RLA File :08/24/040/00247/AM18/	Lic.No/Date:0810141409 29.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

153	**Case No.:76/12/82-ALC4/2017**	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01031/AM18/	RLA File :03/94/040/00689/AM18/	Lic.No/Date:0310817460 30.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

154	**Case No.:19/12/82-ALC4/2017**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00974/AM18/	RLA File :22/24/040/00048/AM18/	Lic.No/Date:2210015817 30.11.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

155	**Case No.:184/12/82-ALC4/2017**	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01139/AM18/	RLA File :03/95/040/00710/AM18/	Lic.No/Date:0310817451 30.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg/kg
Prednisolone Sodium Phosphate	1 kg	1	Prednisolone (Prednisolone Base) Tech Spec. : Pharmacoepial Grade.	0.83 kg

RA concerned may take further necessary action as per above decision of NC

156	**Case No.:14/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/00969/AM18/	RLA File :08/24/040/00243/AM18/	Lic.No/Date:0810141444 01.12.2017	

Decision: Committee considered the case as per agenda and in the light of earlier decision taken in norms committee meeting No. 11/82 held on 05.09.2013 and in consultation with technical expert present in the meeting, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
PAROXETINE HCL	1 kg	1.	PIPERIDINE ALCOHOL [(-) ALCOHOL] OR (-)TRANS-1-N-METHYL-3-HYDROXY METHYL-4-(4-FLUORO PHENYL) PIPERIDINE	0.810
		2.	SESAMOL	0.55
		3.	DIMETHYL SULFOXIDE	2.9293
		4.	ISOPROPYL ALCOHOL (IPA)	3.27
		5.	METHANOL	3.10
		6.	ACETONE THIS LICENCE ISSUED AS PER PARA 4.7[NO-NORMS] OF HBP-2009-14. WITH NORMAL CONDITION AS PER T.NOTICE NO.5 DT.08.10.2003 FOR EXPORT PRODUCT SUB. TO COND.FIXATION OF NORMS BY ALC N.DELHI.	3.58

RA may take appropriate action as per the decision of Norms Committee.

157	**Case No.:15/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/00970/AM18/	RLA File :08/24/040/00248/AM18/	Lic.No/Date:0810141443 01.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

158	**Case No.:32/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00987/AM18/	RLA File :08/24/040/00261/AM18/	Lic.No/Date:0810141442 01.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

159	**Case No.:30/12/82-ALC4/2017**	Party Name: ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/00985/AM18/	RLA File :34/24/040/00241/AM18/	Lic.No/Date:3410043673 04.12.2017	

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/349/2017-PI(Norms) dated December 2017, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
AZITHROMYCIN STEP 4	1 KGA	1.	Erythromycin Base USP	1.58 kg
		2.	Hydroxylamine Hydrochloride	0.714 kg
		3.	Methanol	2.24 kg
		4	Methane Sulfonyl Chloride	0.47 kg
		5.	Acetone	6.45 kg
		6.	Ethyl Alcohol	2.81 Ltr.
		7.	Platinum Metal	0.05 gm

RA may take appropriate action as per the decision of Norms Committee.

160	**Case No.:33/12/82-ALC4/2017**	Party Name:MAMTA POLYCOATS	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/00988/AM18/	RLA File :34/24/040/00225/AM18/	Lic.No/Date:3410043670 04.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
TRIETHYL CITRATE (TEC) (ESTER OF CITRIC ACID)	1 kg	1	CITRIC ACID	0.732 kg

RA concerned may take further necessary action as per above decision of NC

161	**Case No.:24/12/82-ALC4/2017**	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:12/82-ALC4/2017	**Status:Deffered and Re-indexed**

			20.03.2018	
	HQ File :01/82/050/00979/AM18/	RLA File :34/24/040/00238/AM18/	Lic.No/Date:3410043664 04.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

162	**Case No.:197/12/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01152/AM18/	RLA File :03/95/040/00746/AM18/	Lic.No/Date:0310817504 05.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

163	**Case No.:6/12/82-ALC4/2017**	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00961/AM18/	RLA File :08/24/040/00167/AM18/	Lic.No/Date:0810141469 06.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

164	**Case No.:7/12/82-ALC4/2017**	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00962/AM18/	RLA File :08/24/040/00242/AM18/	Lic.No/Date:0810141468 06.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

165	**Case No.:74/12/82-ALC4/2017**	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01029/AM18/	RLA File :03/94/040/00666/AM18/	Lic.No/Date:0310817520 06.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

166	**Case No.:36/12/82-ALC4/2017**	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00991/AM18/	RLA File :05/24/040/00339/AM18/	Lic.No/Date:0510404723 06.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

167	**Case No.:16/12/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00971/AM18/	RLA File :04/24/040/00175/AM18/	Lic.No/Date:0410163775 06.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

168	**Case No.:17/12/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/00972/AM18/	RLA File :04/24/040/00174/AM18/	Lic.No/Date:0410163777 06.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

169	**Case No.:20/12/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00975/AM18/	RLA File :04/24/040/00176/AM18/	Lic.No/Date:0410163776 06.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

170	**Case No.:37/12/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00992/AM18/	RLA File :04/24/040/00181/AM18/	Lic.No/Date:0410163778 06.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

171	**Case No.:10/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00965/AM18/	RLA File :08/24/040/00244/AM18/	Lic.No/Date:0810141482 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

172	**Case No.:212/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01167/AM18/	RLA File :08/24/040/00246/AM18/	Lic.No/Date:0810141483 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

173	**Case No.:213/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01168/AM18/	RLA File :08/24/040/00267/AM18/	Lic.No/Date:0810141484 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

174	**Case No.:23/12/82-ALC4/2017**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00978/AM18/	RLA File :05/23/040/00314/AM18/	Lic.No/Date:0510404765 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

175	**Case No.:3/12/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0510404760	**Defer Date:**

	:01/82/050/00958/AM18/	:05/23/040/00309/AM18/	07.12.2017	**19.05.2018**
	Decision : Deferred			

176	**Case No.:4/12/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00959/AM18/	RLA File :05/23/040/00304/AM18/	Lic.No/Date:0510404755 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

177	**Case No.:5/12/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00960/AM18/	RLA File :05/23/040/00261/AM18/	Lic.No/Date:0510404751 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

178	**Case No.:12/12/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00967/AM18/	RLA File :05/23/040/00297/AM18/	Lic.No/Date:0510404753 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

179	**Case No.:18/12/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00973/AM18/	RLA File :05/23/040/00310/AM18/	Lic.No/Date:0510404762 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

180	**Case No.:21/12/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00976/AM18/	RLA File :05/23/040/00295/AM18/	Lic.No/Date:0510404752 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

181	**Case No.:87/12/82-ALC4/2017**	Party Name:PI INDUSTRIES LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01042/AM18/	RLA File :13/24/040/00041/AM18/	Lic.No/Date:1310048799 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

182	**Case No.:85/12/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01040/AM18/	RLA File :03/95/040/00399/AM18/	Lic.No/Date:0310817554 07.12.2017	**Defer Date: 19.05.2018**

	Decision : Deferred			

183	**Case No.:86/12/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01041/AM18/	RLA File :03/95/040/00489/AM18/	Lic.No/Date:0310817555 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

184	**Case No.:121/12/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01076/AM18/	RLA File :03/95/040/00625/AM18/	Lic.No/Date:0310817606 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

185	**Case No.:140/12/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01095/AM18/	RLA File :03/95/040/00588/AM18/	Lic.No/Date:0310817601 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

186	**Case No.:159/12/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01114/AM18/	RLA File :03/95/040/00624/AM18/	Lic.No/Date:0310817564 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

187	**Case No.:185/12/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01140/AM18/	RLA File :03/95/040/00348/AM18/	Lic.No/Date:0310817566 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

188	**Case No.:195/12/82-ALC4/2017**	Party Name:ROYAL PHARMA	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01150/AM18/	RLA File :03/95/040/00747/AM18/	Lic.No/Date:0310817585 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

189	**Case No.:38/12/82-ALC4/2017**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00993/AM18/	RLA File :05/24/040/00401/AM18/	Lic.No/Date:0510404746 07.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

190	**Case No.:123/12/82-ALC4/2017**	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01078/AM18/	RLA File :03/95/040/00623/AM18/	Lic.No/Date:0310817629 08.12.2017	

Decision : Committee considered the case as per agenda and in light of earlier decision taken in norms committee meeting No. 1/82 held on 10.04.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4, 4 - BIPHENOL	1 kg	1.	ISOBUTYLENE	0.700 kg
		2.	PHENOL	1.50 kg
		3.	METHANOL	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

191	**Case No.:11/12/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00966/AM18/	RLA File :05/23/040/00323/AM18/	Lic.No/Date:0510404839 11.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

192	**Case No.:22/12/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00977/AM18/	RLA File :05/23/040/00318/AM18/	Lic.No/Date:0510404838 11.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

193	**Case No.:194/12/82-ALC4/2017**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01149/AM18/	RLA File :03/95/040/00760/AM18/	Lic.No/Date:0310817666 11.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
DIPYRIDAMOLE SR PELLETS 40 %	1 kg	1	DIPYRIDAMOLE	0.404 kg

RA concerned may take further necessary action as per above decision of NC

194	**Case No.:186/12/82-**	Party Name:USV PRIVATE	Meet No/Date:12/82-	**Status:Deffered**

	ALC4/2017	LIMITED (FORMERLY USV LIMITED)	ALC4/2017 20.03.2018	**and Re-indexed**
	HQ File :01/82/050/01141/AM18/	RLA File :03/95/040/00719/AM18/	Lic.No/Date:0310817664 11.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

195	**Case No.:9/12/82-ALC4/2017**	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00964/AM18/	RLA File :08/24/040/00241/AM18/	Lic.No/Date:0810141517 12.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

196	**Case No.:214/12/82-ALC4/2017**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01169/AM18/	RLA File :05/23/040/00332/AM18/	Lic.No/Date:0510404880 12.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

197	**Case No.:25/12/82-ALC4/2017**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00980/AM18/	RLA File :05/24/040/00384/AM18/	Lic.No/Date:0510404863 12.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

198	**Case No.:215/12/82-ALC4/2017**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01170/AM18/	RLA File :05/23/040/00334/AM18/	Lic.No/Date:0510404915 13.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

199	**Case No.:193/12/82-ALC4/2017**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01148/AM18/	RLA File :03/95/040/00764/AM18/	Lic.No/Date:0310817749 13.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
AMODIAQUINE HYDROCHLORIDE (HCL)	1 kg	1	Ethoxy Methylene Malonic Acid Ester (EMME)	0.90 kg

RA concerned may take further necessary action as per above decision of NC

200	**Case No.:227/12/82-ALC4/2017**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01182/AM18/	RLA File :22/24/040/00047/AM18/	Lic.No/Date:2210015826 13.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

201	**Case No.:192/12/82-ALC4/2017**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01147/AM18/	RLA File :03/95/040/00761/AM18/	Lic.No/Date:0310817745 13.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

202	**Case No.:240/12/82-ALC4/2017**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01195/AM18/	RLA File :06/24/040/00041/AM18/	Lic.No/Date:0610038759 14.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

203	**Case No.:40/12/82-ALC4/2017**	Party Name:DR J PHARMACHEM PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/00995/AM18/	RLA File :31/83/040/00126/AM18/	Lic.No/Date:3110066936 15.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg/kg
SODIUM BENZOATE MICRONISED	1 kg	1	SODIUM BENZOATE POWDER	1.01 kg

RA concerned may take further necessary action as per above decision of NC

204	**Case No.:236/12/82-ALC4/2017**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01191/AM18/	RLA File :05/23/040/00337/AM18/	Lic.No/Date:0510404950 15.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

205	**Case No.:187/12/82-ALC4/2017**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0310817787	

	:01/82/050/01142/AM18/	:03/95/040/00768/AM18/	15.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Griseofulvin Tablets USP 500 mg (2000 Bottles x 100 Per Bottle = 200,000 Tablets)	1 No.	1	Griseofulvin USP	510 mg per tablet

RA concerned may take further necessary action as per above decision of NC

206	**Case No.:35/12/82-ALC4/2017**	Party Name:NAARI PHARMA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/00990/AM18/	RLA File :05/24/040/00373/AM18/	Lic.No/Date:0510404972 18.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Misoprostol Tablet 200 mcg	1 Number	1	Misoprostol	204.0 mcg

RA concerned may take further necessary action as per above decision of NC

207	**Case No.:201/12/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01156/AM18/	RLA File :03/95/040/00727/AM18/	Lic.No/Date:0310817858 18.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

208	**Case No.:41/12/82-ALC4/2017**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00996/AM18/	RLA File :31/83/040/00124/AM18/	Lic.No/Date:3110066937 19.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

209	**Case No.:43/12/82-ALC4/2017**	Party Name:ELIXIR PHARMA	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00998/AM18/	RLA File :08/24/040/00264/AM18/	Lic.No/Date:0810141548 19.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

210	**Case No.:34/12/82-ALC4/2017**	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00989/AM18/	RLA File :05/24/040/00407/AM18/	Lic.No/Date:0510404993 19.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

211	**Case No.:205/12/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01160/AM18/	RLA File :03/95/040/00782/AM18/	Lic.No/Date:0310817908 19.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

212	**Case No.:209/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01164/AM18/	RLA File :08/24/040/00249/AM18/	Lic.No/Date:0810141576 20.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

213	**Case No.:210/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01165/AM18/	RLA File :08/24/040/00269/AM18/	Lic.No/Date:0810141575 20.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

214	**Case No.:211/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01166/AM18/	RLA File :08/24/040/00274/AM18/	Lic.No/Date:0810141577 20.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

215	**Case No.:202/12/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01157/AM18/	RLA File :03/95/040/00790/AM18/	Lic.No/Date:0310817953 20.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

216	**Case No.:203/12/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01158/AM18/	RLA File :03/95/040/00789/AM18/	Lic.No/Date:0310817951 20.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

217	**Case No.:222/12/82-ALC4/2017**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01177/AM18/	RLA File :52/24/040/00056/AM18/	Lic.No/Date:5210042461 22.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

218	**Case No.:223/12/82-ALC4/2017**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01178/AM18/	RLA File :52/24/040/00058/AM18/	Lic.No/Date:5210042463 22.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

219	**Case No.:84/12/82-ALC4/2017**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01039/AM18/	RLA File :31/83/040/00130/AM18/	Lic.No/Date:3110066946 22.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

220	**Case No.:114/12/82-ALC4/2017**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status: Approved**
	HQ File :01/82/050/01069/AM18/	RLA File :03/95/040/00564/AM18/	Lic.No/Date:0310817986 22.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg/kg
ARTESUNATE	1 kg	1	ARTEMISININ	0.80 kg
		2	SODIUM BOROHYDRIDE	0.14 kg

RA concerned may take further necessary action as per above decision of NC

221	**Case No.:106/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01061/AM18/	RLA File :08/24/040/00284/AM18/	Lic.No/Date:0810141607 26.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

222	**Case No.:207/12/82-ALC4/2017**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01162/AM18/	RLA File :05/24/040/00450/AM18/	Lic.No/Date:0510405091 26.12.2017	**Defer Date: 19.05.2018**

	Decision : Committee considered the case and it was decided to call the firm for personal hearing (showing the particles size and analysis).			

223	**Case No.:206/12/82-ALC4/2017**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01161/AM18/	RLA File :05/24/040/00446/AM18/	Lic.No/Date:0510405089 26.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

224	**Case No.:221/12/82-ALC4/2017**	Party Name:SWISS PARENTERALS LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01176/AM18/	RLA File :08/24/040/00279/AM18/	Lic.No/Date:0810141608 26.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

225	**Case No.:128/12/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01083/AM18/	RLA File :03/95/040/00791/AM18/	Lic.No/Date:0310818011 26.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

226	**Case No.:129/12/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01084/AM18/	RLA File :03/95/040/00795/AM18/	Lic.No/Date:0310818013 26.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

227	**Case No.:220/12/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01175/AM18/	RLA File :03/95/040/00654/AM18/	Lic.No/Date:0310818025 27.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

228	**Case No.:217/12/82-ALC4/2017**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01172/AM18/	RLA File :03/95/040/00811/AM18/	Lic.No/Date:0310818044 27.12.2017	**Defer Date: 19.05.2018**
	Decision : Deferred			

229	**Case No.:243/12/82-ALC4/2017**	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01198/AM18/	RLA File :52/24/040/00057/AM18/	Lic.No/Date:5210042471 28.12.2017	**Defer Date: 19.05.2018**

	.

230	**Case No.:105/12/82-ALC4/2017**	Party Name:ARBEE BIOMARINE EXTRACTS PVT. LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01060/AM18/	RLA File :10/24/040/00045/AM18/	Lic.No/Date:1010059863 01.01.2018	**Defer Date: 19.05.2018**
	Decision : Deferred			

231	**Case No.:219/12/82-ALC4/2017**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01174/AM18/	RLA File :05/24/040/00490/AM18/	Lic.No/Date:0510405200 02.01.2018	**Defer Date: 19.05.2018**
	Decision : Deferred			

232	**Case No.:233/12/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01188/AM18/	RLA File :04/24/040/00180/AM18/	Lic.No/Date:0410163851 02.01.2018	**Defer Date: 19.05.2018**
	Decision : Deferred			

233	**Case No.:234/12/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01189/AM18/	RLA File :04/24/040/00177/AM18/	Lic.No/Date:0410163850 02.01.2018	**Defer Date: 19.05.2018**
	Decision : Deferred			

234	**Case No.:218/12/82-ALC4/2017**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01173/AM18/	RLA File :05/24/040/00481/AM18/	Lic.No/Date:0510405241 05.01.2018	**Defer Date: 19.05.2018**
	Decision : Deferred			

235	**Case No.:241/12/82-ALC4/2017**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01196/AM18/	RLA File :06/24/040/00044/AM18/	Lic.No/Date:0610038783 10.01.2018	**Defer Date: 19.05.2018**
	Decision : Deferred			

236	**Case No.:228/12/82-ALC4/2017**	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01183/AM18/	RLA File :08/24/040/00277/AM18/	Lic.No/Date:0810141757 11.01.2018	**Defer Date: 19.05.2018**

	Decision : Deferred			

237	**Case No.:235/12/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01190/AM18/	RLA File :05/23/040/00340/AM18/	Lic.No/Date:0510405329 12.01.2018	**Defer Date: 19.05.2018**
	Decision : Committee considered the case and it was decided to call Certificate of Analysis (COA) of import and export from the firm .			

238	**Case No.:229/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01184/AM18/	RLA File :08/24/040/00285/AM18/	Lic.No/Date:0810141772 15.01.2018	**Defer Date: 19.05.2018**
	Decision : Deferred			

239	**Case No.:230/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01185/AM18/	RLA File :08/24/040/00287/AM18/	Lic.No/Date:0810141774 15.01.2018	**Defer Date: 19.05.2018**
	Decision : Deferred			

240	**Case No.:231/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01186/AM18/	RLA File :08/24/040/00294/AM18/	Lic.No/Date:0810141775 15.01.2018	**Defer Date: 19.05.2018**
	Decision : Deferred			

241	**Case No.:232/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01187/AM18/	RLA File :08/24/040/00286/AM18/	Lic.No/Date:0810141773 15.01.2018	**Defer Date: 19.05.2018**
	Decision : Deferred			

242	**Case No.:239/12/82-ALC4/2017**	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01194/AM18/	RLA File :03/95/040/00835/AM18/	Lic.No/Date:0310818738 29.01.2018	**Defer Date: 19.05.2018**
	Decision : Committee considered the case as per agenda and decided to ask the firm to furnish the information on following points: **i)** Yield at each stages of manufacturing **ii)** Clarify whether the input item is 65% or 100% purity **iii)** Certificate of Analysis of import items			

243	**Case No.:242/12/82-ALC4/2017**	Party Name:SANOFI INDIA LIMITED	Meet No/Date:12/82-ALC4/2017 20.03.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01197/AM18/	RLA File :03/95/040/00884/AM18/	Lic.No/Date:0310818860 05.02.2018	**Defer Date: 19.05.2018**
	Decision : Deferred			

****